## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 85/MP/2021 along with IA Nos. 26/2021, 6/2025 and 14/2025

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.
- Petitioner : Southern Power Distribution Co. of Telangana Limited (TSSPDCL).
- Respondent : Powergrid Corporation of India Limited and Anr.
- Date of Hearing : 22.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Anand Ganesan, Advocate, TSPPDCL Ms. Swapna Seshadri, Advocate, TSPPDCL Ms. Harsha V Rao, Advocate, TSPPDCL Ms. Aishwarya Subramani, Advocate, TSPPDCL Ms. Suparna Srivastava, Advocate, CTUIL Ms. Arshiya, Advocate, CTUIL Shri Nitai Agarwal, Advocate, CTUIL Shri Swapnil Verma, CTUIL Shri Ranjeet S. Rajput, CTUIL

## **Record of Proceedings**

During the course of the hearing, the learned counsel for the Respondent, CTUIL, submitted that the Petitioner is enjoying an interim stay granted by the Hon'ble High Court of Telangana and, in effect, pursuing the same remedy before two forums. Learned counsel further pointed out that in similar matters challenging the invoice(s) raised towards the relinquishment charges, the Commission had directed the concerned entities to pay 25% of the invoiced amount, subject to the outcome of the Petitions. However, the Petitioner did not apprise the said aspect before the Hon'ble High Court of Telangana while seeking the said remedy.

2. In response, the learned counsel for the Petitioner submitted that the instant Petition was filed in the year 2021, i.e., much before the raising of the relinquishment charges invoiced by CTUIL in March 2024. Learned counsel further submitted that the Petition was listed for the final hearing on 6.6.2024. However, since the Commission did not assemble on 6.6.2024, the Application for Stay and the Petition could not be taken up that day and were not listed on any subsequent date. In the said circumstances and during the pendency of the present Petition, the Petitioner was constrained to approach the Hon'ble High Court of Telangana in W.P. No. 25554 of 2024 seeking a stay on the operation of the statement of trigger until the next date of the hearing. Learned counsel added that W.P. No. 25554 of 2024, filed before the Hon'ble High Court of Telangana, is limited to challenging the action of CTUIL in publishing the name of the Petitioner in the default list in the PRAAPTI Portal. The learned counsel emphasized that the Petitioner is pursuing

the merits of the matter (levy of relinquishment charges) solely before this Commission, and the Petitioner is not pursuing the same remedies before the two forums as averred by the CTUIL. Learned counsel further denied the averment made by the learned counsel for the Respondent, CTUIL, regarding payment of 25% of the invoiced amount for obtaining the stay and submitted that the Respondent, CTUIL, has not made any effort or application for the vacation of the said stay granted by the Hon'ble High Court of Telangana. Learned counsel further added that the Petitioner would be put to irreparable loss and prejudice if the recovery would not be stayed by this Commission and for the same reasons, the Petitioner has filed IA No. 14/2025 seeking direction upon the Respondent, CTUIL to maintain the status quo and not to take any precipitative action in furtherance of the bill dated 12.3.2024 and statement for Trigger dated 12.9.2024 during the pendency of the present Petition.

3. In response, the learned counsel for the Respondent, CTUIL, on instructions, submitted that the Petitioner, while seeking to withdraw its Writ Petition filed before the Hon'ble High Court of Telangana, may pray for an interim protection till the time the Commission decides the present Petition and CTUIL will as such not oppose such prayer. Learned counsel also fairly submitted that, given the Petitioner has the benefit of a stay by the Hon'ble High Court of Telangana in its favour for an extended period, CTUIL will not insist on the payment of 25% of the invoiced amount as in the other cases.

4. Learned counsel for the Petitioner also agreed to the above submissions made by the learned counsel for CTUIL and sought liberty to move an appropriate application before the Hon'ble High Court of Telangana for the withdrawal of the Writ Petition in light of the above submissions of CTUIL.

5. The matter remained part-heard and will be listed for the hearing on **10.6.2025.** 

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)